

(10)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH,

J A I P U R.

O.A. No. 53/93

Date of decision: 23.3.94

SUBODH CHANDRA

: Applicant.

VERSUS

UNION OF INDIA

: Respondents.

Mr. N.K. Mishra

: Counsel for the applicant.

Mr. Manish Bhandari

: Counsel for the respondents.

CORAM:

Hon'ble Mr. Justice D.L. Mehta, Vice-Chairman

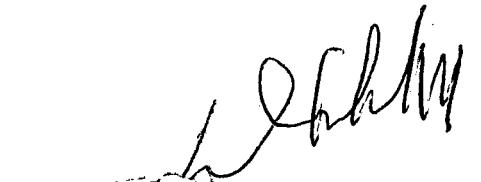
PER HON'BLE MR. JUSTICE D.L. MEHTA, VICE-CHAIRMAN:

Heard the learned counsel for the parties. Perused the records.

2. The applicant expired on 1.7.1970. The mother of the applicant moved an application (Annexure A-2) for giving compassionate appointment to her son on the date, not known even to the applicant. However, it seems that it might have been moved some time in 1986 or prior to that as from the perusal of the Annexure A-3, it is clear that the applicant was informed that under the rules, appointment to Subodh Chandra on compassionate grounds cannot be given. This information was given on 6.1.87. The learned counsel for the applicant further submits that he submitted the application again on 18.2.92 through her mother which was also not accepted.

3. The applicant became major in the year 1981 and the employee died in 1970. His application was rejected in Jan, 87 and this application has been filed on 16.7.92. Thus, it is hopelessly time-barred and apart from that, after the Judgment of the Hon'ble Supreme Court in LIC of India's case (JT 1994(2) SC 163), no case of the applicant survives even on merits.

4. In the result, the O.A. is rejected, with no order as to costs.


(D.L. MEHTA)
Vice-Chairman